

IN THE NCLAT, PRINCIPAL BENCH AT NEW DELHI
APPLICATION FOR ADJOURNMENT

To,
The Court Officer,
NCLAT Principal Bench,
New Delhi.

Sir/Madam,

Kindly postpone the hearing of the case/s particulars whereof are given below: -

1. Case No.:
2. Is it admission or after notice Misc./Matter:
3. Name of the appellant/applicant:
4. Name of the respondent/non-applicant:
5. Names of the advocates for all the parties in proper sequence with their signatures in token of consent for adjournment:
6. Name of the Court with date which dealt with the matter on the last hearing:
7. Next date of hearing:
8. No. of adjournments already taken:
9. Is there any interim stay in the matter?
10. Date on which the matter is sought to be postponed:
11. Reason for seeking Adjournment:

Signature _____

Name of the Counsel _____

Enrolment No. _____

Address _____

Mobile No. _____

Advocate for the Appellant / Respondent

Date: _____

Place: New Delhi.

- Note – (I) Adjournment slips which do not cite the reasons for seeking adjournment shall not be accepted by the Court Officer.**
- (II) Adjournment slips shall be submitted one day in advance before 4.00 P.M. to the Court Officer concerned.**

For the use of Court / Registry

Order / Objections / Remarks: